

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NIRMAL INDUCTOMELTS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NIRMAL INDUCTOMELTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14/05/2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Rajasthan, Jaipur.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27310RJ2003PTC018285
5.	Address of the registered office and principal office (if any) of corporate debtor	F-167, 168, 169, Udyog Vihar, Jaitpura, Jaipur, Rajasthan-303704
6.	Insolvency commencement date in respect of corporate debtor	30/09/2021 (Order received by Interim Resolution Professional on 01/10/2021)
7.	Estimated date of closure of insolvency resolution process	29/03/2022 (180 days from 30/09/2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PRASHANT SHARMA IBBI/IPA-001/IP-P00290/2017-18/10534
9.	Address and e-mail of the interim resolution professional, as registered with the Board	V P Sharma & Associates, 611, Arcade, 6 th Floor, K-12, Malviya Marg, C-Scheme, JAIPUR-302001 Email: prashantfcajaipur@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	V P Sharma & Associates, 611, Arcade, 6 th Floor, K-12, Malviya Marg, C-Scheme, JAIPUR-302001 Email: prashantfcajaipur@yahoo.com
11.	Last date for submission of claims	15/10/2021 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As per Sr.No.10 above

Notice is hereby given that the National Company Law Tribunal, Jaipur has ordered the commencement of a corporate insolvency resolution process of **NIRMAL INDUCTOMELTS PRIVATE LIMITED** on 30/09/2021.

The creditors of **NIRMAL INDUCTOMELTS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 15/10/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



: PRASHANT SHARMA

Interim Resolution Professional

IBBI/IPA-001/IP-P00290/2017-18/10534

Date and Place:

: 03/10/2021 JAIPUR

